

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH.

RA-55/94 in
04-2506/86

Date of Decision: 3.10.94

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

1. Union of India,
through Divisional Railway
Manager, Western Railway,
Jaipur.
2. Divisional Personnel Officer,
Western Railway, Jaipur. Review Applicant
(through Sh. M. Rafiq, advocate)

versus

Sh. Bhagwana,
S/o Sh. Gangu Swami,
R/o Dhani Dehwali,
Post Kanwat, Tehsil Shri
Modhopur, District Sikar. Respondent

ORDER (BY CIRCULATION)
delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

The review applicants had filed an appeal in the court of District Judge, Jaipur against the judgement dated 19.2.1983 passed by the Additional Munsiff, Jaipur. After transfer of this T.A. to the Tribunal, the case was listed on 19.8.1993. None was present on behalf of the applicants and the case was dismissed in default. The applicants moved an application for restoration of the T.A. but the registration of the miscellaneous application was declined as certain defects pointed out earlier were not removed in time. Another restoration application No.1148/93 was filed which was listed for consideration on 13.1.1994. The following orders were passed:-

"None present on behalf of the

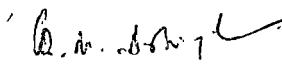
BW

petitioner.

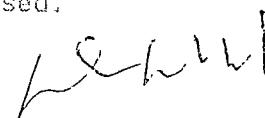
We do not find force in the misc,
application and the same is dismissed."

In this review application, a recall of
the aforesaid order dt. 13.1.1994 is requested for.
However, as it is clear from the order itself, the
misc. application was not dismissed in default and
non-prosecution. The contents of the application
were examined and it was held that the application
had no force.

There is no merit in this review
application and the same is hereby dismissed.


(B.N. Dhandiyal)

Member(A)


(D.L. Mehta)

Vice-Chairman

/vv/